

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 614**  
**IB-1237/PB/2018**

**IN THE MATTER OF:**

**M/s. Edelweiss Assest Reconstruction Co. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Angad Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 14.03.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor**

**:Mr. Aditya Vashisht, Adv.**

**For the RP**

**:Mr. Sanjay Bhatt, Adv.**

**For Promotor**

**:Mr. P. Nagesh, Sr. Adv., Mr.  
Manav Goyal for Hem Singh  
Bharma, Promotor.**

**For the Applicant**

**:Mr. Anuj Tyagi, Adv. in  
CA/702/2019, Mr. Jay Savla, Sr.  
Adv. along with Prabhat  
Chaurasia, Adv. for SICOM  
Ltd./Applicant in CA/702/2019  
and IA/111/2021**

**ORDER**

**CA/240/2020**

This is an application under Section 12(2) of IB Code 2016 filed by the RP seeking two prayers:- (a) extension/exclusion of CIRP time period from 15.11.2019 till the date of filing the present application, (b) for approval of the Resolution Plan.

We have heard the submissions made by Ld. Counsel appearing for the Resolution Professional. Ld. Counsel for the Resolution Professional has submitted that the CIRP period expired on 15.11.2019 and the present

application has been filed seeking extension of CIRP period as well as approval of Resolution Plan on 06.01.2020. We have heard the submissions made by Ld. Counsel for the RP. We allow the prayer (a) and extend the CIRP period from 15.11.2019 to 06.01.2020 since the application for approval of the Resolution Plan has been filed before this Tribunal.

The Application with respect to prayer (b) i.e. approval of Resolution Plan will be heard on merits on the next date of hearing. Parties shall complete the pleadings before the next date of hearing.

**CA/702/2019 & MA/702/2019**

The reply filed by the RP is not on record. RP shall take steps to upload the reply on the e-portal of the Tribunal. Parties are directed to ensure that all the pleadings are uploaded.

**IA/2604/2019**

The progress report is taken on record with just exceptions. IA **disposed** of.

**CA/517/2020**

Ld. Counsel appearing for the Resolution Professional shall submit a statement indicating the categories of various applications filed in this matter within one week. Parties are directed to complete the proceedings.

List the matter along with other IAs on **28.03.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**